

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Order : 02.07.2004

Original Application NO.426/2003.

Balvinder Kumar Sharma S/o Shri Roop Lal Sharma, aged about 40 years, R/o 319/33, Church Road, Pal Bichala, Ajmer, at present employed on the post of Postman, Regional College, Ajmer under Assistant Superintendent of Post Office, North, Ajmer.

... Applicant.

v e r s u s

1. Union of India through its Secretary, Ministry of Communication, D/o Posts, Dak Bhawan, New Delhi.
2. Post Master General (South), Department of Post, Ajmer.
3. Chief Post Master General, CPMG Office, Department of Post, Jaipur.
4. Senior Superintendent of Post Offices, Ajmer Division, Ajmer 305001.

... Respondents.

Mr. Shiv Kumar counsel for the applicant.

Mr. D. P. Singh Proxy counsel for

Mr. N. C. Goyal counsel for respondents.

CORAM

Hon'ble Mr. M. L. Chauhan, Judicial Member.

Hon'ble Mr. A. K. Bhandari, Administrative Member.

: O R D E R (ORAL) :

The applicant has filed this Original Application thereby praying for the following reliefs :-

"i) That the respondents may be directed to considered the case of applicant for promotion to LGO to the cadre of PAs/SAs in subordinate offices with all consequential benefits.

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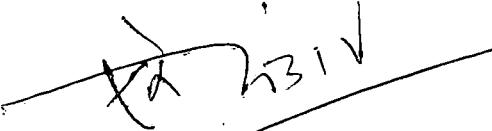
Further the respondents may be directed to declare the result of departmental examination, which was held on 27/04/2003 for promotion to LGO to the cadre of PAs/SAs in subordinate offices according to the merit list. Further the respondents may be directed to produce the departmental examination proceedings before court in the interest of justice including copies of written examination.

ii) Any other order/direction/relief's may be passed in favour of applicant which may be deemed fit just and proper under facts and circumstances of this case.

iii) That the cost of this application may be awarded."

2. The respondents have filed reply. In the reply it has been stated that the result has been declared by the Chief Post Master General vide letter dated 24.07.2003 (Annexure R-3). The applicant has not qualified the examination and the candidates who have been declared successful are required to go for training as per the orders.

3. In view of this development, the present Original Application does not survives as having become infructuous. In case the applicant is aggrieved on account of his failure in the examination, it will be permissible for him to agitate the matter by way of subsequent proceedings. The OA is accordingly disposed of.


(A. K. BHANDARI)
MEMBER (A)


(M. L. CHAUHAN)
MEMBER (J)